

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 324

IA-1606/2024, IA-6667/2023, IA-835/2024, IA-778/2024

IN

IB-366(ND)/2021

IN THE MATTER OF:

M/s. Drive India Enterprise Solutions Ltd. Petitioner/Applicant
Vs.
MAK Mobility Pvt. Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 23.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Jitender Chaudhary, Ms. Shilpa Chohan, Mr. Saatvik Khurana, Advs. In IA-1606/2024
For the RP : Mr. I.P.S. Oberoi, Adv., Mr. Anil Kumar Mittal, RP

ORDER

IA-1606/2024

This application has been filed with the following prayers:-

- “i. To allow the present application*
- ii. To direct the resolution professional to place on record the claim form received from the Financial Creditor i.e M/s Mark E-Commerce Private Limited in the CIR Process of the Corporate Debtor.*
- iii. To direct the resolution professional to place on record the declaration received from the M/s Mark E-Commerce Private Limited as claimant is not a related party of the Corporate Debtor.*

- iv. To direct the resolution professional to share the documents and calculation relied and verified on which admitted the claim of Financial Creditor i.e M/s Mark E-Commerce Private Limited and declared the said Financial Creditor as the sole Voting COC (Committee of creditors) for the CIR Process of corporate Debtor.*
- v. That to pass any other order as this Hon'ble Tribunal may see fit in lieu of justice.”*

We have heard the submissions made by Ld. Counsel appearing for the Applicant and Ld. Counsel appearing for the Resolution Professional.

Ld. Counsel appearing for the Resolution Professional has no objection if the prayers granted.

Having regard to the facts and circumstances of the case, we deem it appropriate to direct the Resolution Professional to provide the documents/information as sought for by the Applicant in this application within one week.

IA-1606/2024 **disposed of.**

IA-6667/2023

This application has been filed by the Resolution Professional under Section 19(2) of the IBC, 2016 seeking a direction to the Respondent to provide necessary documents/information as per the list provided in the additional affidavit filed on 28.03.2024.

The applicant has served a notice to the Respondent and file proof and affidavit of service.

No one has appeared on behalf of the Respondent.

Having regard to the facts and circumstances of the case we direct the Respondent to provide the necessary documents/information to the Resolution Professional within two weeks.

IA-6667/2023 **disposed of.**

IA-835/2024, IA-778/2024

List the mater **on 08.05.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Ajay

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)